BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COMPANY SCHEME PETITION NO 272 OF 2017

IN

COMPANY SCHEME APPLICATION NO 143 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of IIFL Facilities Services Limited ('Demerged Company' or 'Petitioner Company') and India Infoline Insurance Services Limited ('Resulting Company') and their respective Shareholders

AND

In the matter of Sections 230 read with Section 232 other applicable provisions of the Companies Act, 2013

IIFL Facilities Services Limited, a Company incorporate	d }
under the provisions of Companies Act, 1956 having its	}
registered office at IIFL House, Sun Infotech Park,	}
Road No. 16V, Plot No. B-23, Thane Industrial Estate,	}
Wagle Estate, Thane - 400604	}Petitioner Company

Called for admission

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner Company

CORAM: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

DATE: 20th April, 2017

- 1. Petition admitted.
- 2. Petition fixed for hearing on 14th June 2017.
- 3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated February 16, 2017 passed by this Tribunal passed in Company Scheme Application No 143 of 2017, the meeting of the Equity Shareholders of the Petitioner Company was convened and held at IIFL House, Sun Infotech Park, Road No. 16V, PLot No. B-23, Thane Industrial Estate, Wagle Estate, Thane 400604 on Saturday, the 25th day of March, 2017 at 10:00 am for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed arrangement embodied in the Scheme of Arrangement between IIFL Facilities Services Limited ('Demerged Company' or

'Petitioner Company') and India Infoline Insurance Services Limited ('Resulting Company') and their respective Shareholders. In the said meeting the Scheme was approved by requisite majority representing three fourth in value and majority in number of the equity shareholders present at the meeting. The Chairman of the meeting has submitted his report stating the outcome of the meeting along with Affidavit dated 29th March 2017 verifying the said Report.

- 4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through the office of the Regional Director, Western Region, Mumbai, and Registrar of Companies, Mumbai. No representation is received by the Petitioner Company from any Regulatory Authority. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
- 5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. in "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai,.

Sd/-V. Nallasenapathy, Member (T) Sd/-

B.S.V. Prakash Kumar, Member (J)